

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM NO. 112
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

... **APPLICANT / PETITIONER**

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent;-

Mr. Rahul Bajaj Malik, Adv. for Abhishek Malik,
Adv.

Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Sahil
Dhwan, Mr. Heitish Raj Singh, Adv.

Mr. Prashant Jain, Adv. for R- 2 to 5.

Mr. U.N Singh, Adv. for R-8

Ms. Sakshi Kappor, Adv. for the R-6

Mr. Vinod Chaurasia, Adv. for Ex.RP

Mr. Anuj Tiwari, Adv. for R-3

Mr. Prabhakar Srivastava, Adv. for R-1

ORDER

CA-1387(PB)/2019:-

Notice of the application.

Learned counsel for the RP accepts notice. A copy of the application has already been handed over to him. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List on 22.08.2019.

CA-1385(PB)/2019:-



Notice of the application be issued to non-applicant Mr. Shyam Arora, Authorised Representative for 22.08.2019.

Process dasti as well as other processes.

List on 22.08.2019.

CA-922(PB)/2019:-

Learned counsels for the non-applicant-respondents seek and are granted ten days time to file reply with a copy in advance to the counsel for the RP.

List on 22.08.2019.

CA-1252(PB)/2019:-

Learned counsels for the non-applicant-respondent No. 6 & 8 seek and are granted ten days time to file reply with a copy in advance to the counsel for the RP.

List on 22.08.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

24.07.2019
Aarti Makker

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)